

**Tripura Municipal (Water Supply, Levy and
Collection of Tax for Water Supply) Rules, 1999
(Repealed)**

TRIPURA



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Government of Tripura
Urban Development Department

N. 23(3)-UDD/93

Dated, Agartala, the 19th June, 2000.

NOTIFICATION

In exercise of the powers conferred by Section 154 of the Tripura Municipal Act, 1994, the State Government makes the following Rules for providing levy of fees and collection thereof for supply of water, namely :—

Short Title and Commencement. 1. (1) These rules may be called the Tripura Municipal (Water Supply, levy and collection of Tax for water supply) Rules, 1999.

(2) These rules shall extend to the whole of the State of Tripura.

(3) They shall come into force on such date as the Government may, by notification in official gazette, appoint and different dates may be appointed for different Municipality.

Definition. 2. (a) "Act" means the Tripura Municipal Act, 1994.

(b) "Consumer" means any person drawing water from Municipality or owner or occupier of any premises provided with water connection by Municipality or PHE or provided with public water point.

(c) "Government" means Government of Tripura.

(d) "Premises" means any land or building.

(e) "Executive Engineer" means Executive Engineer, Public Health Engineering, Public Works Department, Government of Tripura.

(f) The words and phrases used in these rules but not defined here shall have the meaning assigned to them in the Tripura Municipal Act, 1994.

Supply of Water.

3. (1) On and from the commencement of these rules taxes for supply of water and other charges shall be Levied in respect of lands or buildings or both of consumer in Municipal areas—

(a) to which water supply is provided or which are connected by mains of pipes from water tanks or water supply mains or sub-mains of the water supply systems; or

(b) where water supply is made available by Municipality/Public Health Engineering Department through pipes, public water points or by any other means.

(2) The water supply shall be for two hours approximately in the morning and in the evening at normal condition.

Procedure for giving Water Connection.

4. (1) Owner of any land or building or any Government Building land or premises within the Municipal areas where water supply facility is available may apply to the Municipality concerned in prescribed form for pipe water connection.

(2) The application received shall be entered by the receiving authority in a register and scrutinised for acceptance of the application.

(3) The concerned Executive Engineer shall furnish to the Municipality a report as to roadwise feasibility of water connection from time to time.

(4) The Municipality shall forward applications in chronological order of receipt to concerned Executive Engineer, PHE, in accordance with the feasibility report.

(5) The concerned Executive Engineer shall on receipt of application prepare detailed estimate for laying pipeline upto boundary. The estimate shall, among others, include cost of materials, wages of labour etc. and also the connection fee.

(6) The estimate of cost duly approved by the concerned Executive Engineer shall be communicated to the applicant who shall deposit the amount to the Municipality concerned.

(7) The consumer shall submit a completion report of internal plumbing of tap to concerned Executive Engineer.

(8) On receipt of money receipt issued by Municipality and a report of completion of internal plumbing of tap, the concerned Executive Engineer shall cause to provide water connection.

- (9) A consumer number shall be allotted to each consumer by the concerned Municipality.
 - (10) The water supply connection shall be provided by galvanised iron or PVC pipe of approved size and quality.
 - (11) The water connection shall be provided upto the boundary for connecting with one tap point inside the household.
 - (12) Multistoried building and large building which are occupied by more than one family or establishment may be permitted to have more than one connection on payment of required cost.
 - (13) No house water connection shall be transferred from one place to other or by a person to another without prior permission of the Municipality.
 - (14) No applicant under sub-rule (1) of rule 4 shall be given a new water connection unless such applicant deposits connection fee and other charges within 30 (thirty) days of the receipt of the estimate.
5. **fees and charges**
- (1) The water supply tax shall be due from the date of completion of water connection as per report of the concerned Executive Engineer.
 - (2) The water supply fees from the consumer other than the owner of the pipe water connection shall be collected by preferring a bill by the Municipality.
 - (3) The quarterly water supply bill of the consumer having pipe water connection shall be prepared by the Municipality and shall be served to the consumer by post or by Messenger and the owner shall continue to pay water tax, at the rate indicated in the bill for every quarter without any further notice or intimation from the Municipality.
 - (4) The water supply tax shall be paid within the time specified in the bill which shall not exceed 30(thirty) days from the date of issue of the bill.
 - (5) Simple interest @ 6.25 percent per annum on total amount due shall be levied if not paid within the date specified in the bill.
 - (6) The amount due from consumer on account of supply of water and interest, if any, not paid within the prescribed time and in the prescribed manner shall be recoverable as an arrear of land revenue from the defaulting consumer or his heirs or successor or assignee, as the case may be.
 - (7) The Municipality shall render detailed bills to the person/consumer and shall give receipt in acknowledgement of all payments.

- (8) The charges or fees realised for water connection and supply shall be remitted to the Municipal Fund on the last date of every month.
- Consumer's responsibility to repair pipe line etc.** 6. Any damage of pipeline, valve etc. in premises of the consumer shall be the responsibility of consumer and same shall be made good at his own cost if the cause of damage is not attributable to the suppliers.
- Issue of Notice for default of Payment of Water supply fee.** 7. If a consumer is in default of payment of water supply fee for consecutive 3(three) months, the Municipality shall serve a notice alongwith duplicate copy of bill/bills with simple interest @ 6.25 percent per annum for payment within 15 (fifteen) days from the date of issue of the notice.
- Rate of Fees Charges etc.** 8. A person/consumer desirous of having water supply connection shall, on demand, deposit connection fee of —
- (a) Rs. 500/- (Rupees Five Hundred) only if the water supply connection is in Municipal Council area.
- (b) Rs. 300/- (Rupees Three Hundred) only if the water supply connection is in Nagar Panchayat area.
- Size of Ferrule** 9. The standard ferrule sizes shall be as shown in column (a) and they shall also stand for or replace the old inch-sized ferrules where in use as in column (b) :—
- | (a) | (b) |
|--------------|-----|
| i. 6 mm | 1/4 |
| ii. 10 mm | 3/8 |
| iii. 12.5 mm | 1/2 |
| iv. 20 mm | 3/4 |
- Allotment of Ferrule Size** 10. 1. Each case of allotment of standard-size ferrule to a premise for water supply purposes shall be decided by the Municipality after taking into consideration the availability of water in the nearest water main and the basic requirement of the consumer and keeping in view the relevant Indian standard code of practice as far as practicable. In case of any dispute by the consumer, the Municipality may direct the testing of sufficiency or insufficiency of supply, as the case may be.
2. Notwithstanding anything contained in column (a), the existing ferrule sizes in the premises of consumers shall, for the purposes of these rules, be deemed to be standard ferrule sizes as shown in column (a) in place of the corresponding existing equivalent inch-size ferrules as shown in column (b) :—

(a) Any person who is liable to pay water supply fee shall be liable to pay water supply fee for the purpose of this section as if he were a consumer of water supply.

(b) The Municipality may collect water supply fee from any person who is liable to pay water supply fee for the purpose of this section as if he were a consumer of water supply.

(c) The Municipality may collect water supply fee from any person who is liable to pay water supply fee for the purpose of this section as if he were a consumer of water supply.

(d) The Municipality may collect water supply fee from any person who is liable to pay water supply fee for the purpose of this section as if he were a consumer of water supply.

(e) The Municipality may collect water supply fee from any person who is liable to pay water supply fee for the purpose of this section as if he were a consumer of water supply.

11. If any consumer having 1/4 in or 1/2 in sized ferrule applies for 10 mm or 15 mm or 20 mm standard sized ferrule, as the case may be in replacement, the Municipality may allow such replacement at the consumer's expenses through the concerned Executive Engineer.

11. The monthly tax for supply of water for domestic purposes shall not be less than as shown in column (b) against the standard ferrule sizes as shown in column (a).

a. Size of the Ferrule	b. Monthly Fee (Rs)	
	Municipal Area	N. Panchayat Area
i. 6 mm	30.00	20.00
ii. 10 mm	40.00	30.00
iii. 12.5 mm	60.00	40.00
iv. 20 mm	100.00	70.00

12. In the case of 'premise' where there are more than one domestic connection, the monthly fee for each such additional connection shall be payable separately according to these rules.

13. The Municipality shall review the rate of monthly water tax every five years.

12. The monthly fee for supply of water to Government, Commercial and Industrial establishment shall be rupees two hundred fifty in Municipal Council and rupees two hundred in Nagar Panchayat areas.

13. (1) The consumer within Municipal area having no domestic water supply connection shall pay water tax @ Rs. 10/- (Rupees ten) only per month.

Provided that the Government may by notification, exempt any consumer in any Municipality from payment of water supply fee for drawing water from public hydrant for any period as may be specified in the notification.

- (2) Any person/agency/organisation intending to purchase water from Municipality may collect water from any water point specially made for the purpose only on payment of water charges @ Rs 0.10 (ten paisa) per gallon.

Maintenance
of supply Pipes,
Ferrules, Stop-
Cock etc.

14. It shall be incumbent upon the consumer in any premises to which water is supplied from any water works belonging to the Municipality to keep it in a thoroughly clean condition and to maintain and keep in efficient repair, every supply pipe connecting the premises to the supply mains of the Municipality and any other fittings in the premises as well as ferrules and stop-cocks, provided the Municipality shall arrange to clean the ferrules and stop-cocks, in case the same get choked with foreign materials on receipt of a written complain from the consumer.

Provided that if any ferrule or stop-cock is detected to be defective, the same shall be brought to the notice of the consumer in writing by the Municipality and the repair or replacement, as the case may be, shall be arranged by the consumer at his own expenses through a licensed plumber with the prior permission of the Municipality.

Water Meter

15. Water meter may be supplied by the Municipality. The cost of water meter shall be charged extra. In the case of meter supplied, the minimum charge shall be such as may be specified by notification by the Government.

Restriction on
the use of water
Prohibition &
prevention of
wastage of
water.

16. No water shall be used except for the purpose for which water supply is provided.

17. (1) No owner or occupier of any land or building to which water is supplied by the Municipality shall either willfully or negligently or otherwise damage pipe taps works and fittings for the supply of water or leave such pipe, taps or fittings etc, without repair so as to cause wastage of water.
- (2) No person shall cause wastage of water misuse of public stand post, pipes or hydrants etc.
- (3) Whenever water supply authority has reasons to believe that as a result of any defective pipes, taps or fittings connected with water supply, the water supply to the land or building is being wasted, the authority may by a written notice require the owner or occupier of the land within such period as may be specified in the notice to repair and make good the defect.
- (4) If the repairs are not effected within the time specified in the said notice, the authority may do such repairs to stop the wastage of water at the cost of the owner which shall be recovered as an arrear of water fee.

Misuse and causing damage to water works, valves and hydrants.

18. (1) No person shall damage or cause damage to water reservoirs, mains pipes, or other appliances for supply of water under management and control of the Municipality
- (2) No person shall draw off or divert any water from water reservoirs, mains, pipes or hydrants
- (3) No person shall tamper with water ferrule, meters or valves provided by the water supply authority.
- (4) No person shall open or keep open the valves or any water works used for supplying water.
- (5) No person having opened such valves shall fail to close the same, tamper with valve or hydrant not intended for supply or water to the public.
- (6) No consumer/person shall collect water by pumping directly or through other means from the main distribution line either by connecting suction line of pump with tap point meant for supplying water inside the household.

Power of the Municipality to cut off supply of water to land and building

19. (1) The Municipality or its authorised representative may disconnect the water connection to any land or building to which water is supplied, if—
- (a) no payment is made within 15 (fifteen) days under Rule 117;
 - (b) the land or building is unoccupied;
 - (c) the owner draws water by pumping directly from distribution line;
 - (d) the owner or occupier of any land or building refuses to admit any officer or employee duly authorised in this behalf by the Municipality into the land or building for inspection of water supply connection, fittings etc. or prevents such officer or employee from making such inspection;
 - (e) the owner or occupier of the land or building willfully or negligently injures or causes damage to the meter or any pipe or tap conveying water from any water works;
 - (f) any pipe, works or fittings connected with supply of water to the land or building is found on examination out of order to such an extent as to cause such wastage of water that immediate prevention is necessary;
 - (g) by any reason of leak in the service pipe or fittings, damage is caused to a public street and immediate prevention is necessary;

- (h) there is any water pipe situated within the land or building to which no tap or other efficient means of turning the water off is attached;
 - (i) the water connection is not authorised by the Municipality or obtained by misrepresentation;
- (2) The expenses of disconnection or the turning off the water and or restoring the same shall be paid by the owner or occupier of the premises.

20. (1) A consumer whose water supply connection is disconnected may apply for reconnection along with receipt showing deposit of requisite fee for reconnection.

- (2) Fee for reconnection of water supply shall be :-
- (a) Rs. 500/- (Rupees five hundred) only in Municipal Council area;
 - (b) Rs. 300/- (Rupees three hundred) only Nagar Panchayat area.

21. A consumer having unauthorised water supply connection in his premises may apply to the concerned Municipality along with a fee of Rs. 1000/- (Rupees one thousand) only for regularisation within 30 days from the date of coming into effect of these Rules, provided that the Municipality may, in exceptional circumstances extend the time beyond 30 days.

22. (1) A consumer or any other person shall not draw water by ins- drawing of a hand-talling pump from the supply line.
- (2) If a consumer or person draws water from the water mains or supply line the Municipality may seize and forfeit the pump-set in addition to any other action as the Municipality deems fit and proper.

23. (1) An officer of the rank of executive officer of the concerned Municipality or such other officer as may be authorised by the Municipality shall have the power to decide all disputes relating to the liabilities for the payment of fees or other charges or exemption therefrom.

(2) An appeal may be preferred within three months from the date of order to the Chairperson of the concerned Municipality whose decision shall be final.

Power to exempt
from payment
of fees or
charges and to
revision of the
rates thereof.

Power to
remove
difficulty.

24. The State Government shall have the power to exempt any person or institution or Government Deptt. or body or organisation from payment of any fees, or charges for having water supply connection from the Municipality.
25. If any difficulty arises in giving effect to any provision of these rules, the State Government, as the occasion may require, by order do any thing not inconsistent with the provision of these rules which may appear to it to be necessary to remove the difficulty.

D. Chakraborty
Commissioner-cum-Secretary
Government of Tripura.